



2026:AHC:22223

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 84 of 2026

Saika Ikram

.....Petitioner(s)

Versus

State Of Up And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharm Vir Jaiswal, Harsh Vikram
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Harsh Vikram, learned counsel for the petitioner, Mr. Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State-respondents and Mr. Arun Kumar Pandey, learned counsel for the respondent- Gaon Sabha.

2. The instant petition has been filed for mandamus directing the respondent no.2/ Board of Revenue, U.P. at Allahabad to decide the Second Appeal No.1997 of 2023 (District Moradabad), Sirazuddin Vs. State of U.P. and others within stipulated period.

3. Learned counsel for the petitioner submitted that the second appeal filed by private respondent arising out of suit under Section 116 of U.P. Revenue Code, 2006 is pending before respondent no.2 since 2023. He further submitted that petitioner is opposite party in the aforementioned second appeal pending before respondent no.2. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.8 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Second Appeal No.1997 of 2023 (District Moradabad) Sirazuddin Vs. State of U.P. and others after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the

date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of.***

(Chandra Kumar Rai,J.)

February 2, 2026
Rameez